

**CRC No. 8/19, (Old CRC Nos. 24/16 & 02/16)
ECIR No. ECIR/03/HIU/2013
Directorate of Enforcement, Chhatisgarh
Vs. M/s AMR Iron & Steel Pvt. Ltd. & ors.
U/s. 3 punishable u/s 4 PMLA, 2002**

29.07.2020.

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020 and No. 24/DHC/2020 dated 13.07.2020.

Case taken up today on application moved on official E-mail ID of this Court, on behalf of accused/applicant Vijay Darda seeking release of FDR deposited in terms of Order dated 04.02.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special PP Sh. N.K. Matta for ED.

Ld. Counsel Sh. Vijay Aggarwal for applicant/accused Vijay Darda.

APPLICATION BY AND ON BEHALF OF THE APPLICANT/ACCUSED VIJAY DARDA, PRAYING THIS HON'BLE COURT FOR RELEASE OF FDR.

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Ld. Counsel Sh. Vijay Aggarwal for applicant/accused has been apprised that as due to Pandemic, physical files are not being touched and as the FDR(s) whose return is being sought is lying in physical files only, so it may not be possible at present to handover the said FDR(s) back.

Ld. Counsel Sh. Vijay Aggarwal very fairly stated that present applications may be accordingly put up on some other date.

Heard. Considered.

As prayed, the present application be now put up on 20.08.2020 for consideration.

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The present order has been dictated on phone to Steno Pawan Singhania.

BHARAT
PARASHAR

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PARASHAR
Date: 2020.07.29 12:04:14
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(Bharat Parashar)
Special Judge, (PC Act)
(CBI)/RACC/ND
29.07.2020.

**CRC No. 8/19, (Old CRC Nos. 24/16 & 02/16)
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Directorate of Enforcement, Chhatisgarh
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Present: Ld. Special PP Sh. N.K. Matta for ED.

Ld. Counsel Sh. Vijay Aggarwal for applicant/accused Devendra Darda.

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BHARAT PARASHAR Digitally signed by BHARAT PARASHAR
Date: 2020.07.29 12:03:28 +05'30'

**(Bharat Parashar)
Special Judge, (PC Act)
(CBI)/RACC/ND
29.07.2020.**

CC No. 316/2019 (OLD CC NOS. 75/2016 & 01/14)
RC No. 219 2012 E 0009
Branch: CBI/EOU-IV/N Delhi
CBI Vs. Manoj Kumar Jayaswal
(M/s AMR Iron & Steel Pvt. Ltd.)
U/s. 120-B, 120-B/ 409/420 IPC,
Sec. 9/13(1) (c)/13 (1) (d) P.C. Act 1988

29.07.2020.

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Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Advocate Ms. Tarannum Cheema for CBI.

Ld. Counsel Sh. Vijay Aggarwal for applicant/accused Vijay Darda.

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BHARAT
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BHARAT PARASHAR
Date: 2020.07.29
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(Bharat Parashar)
Special Judge, (PC Act)
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CC No. 316/2019 (OLD CC NOS. 75/2016 & 01/14)
RC No. 219 2012 E 0009
Branch: CBI/EOU-IV/N Delhi
CBI Vs. Manoj Kumar Jayaswal
(M/s AMR Iron & Steel Pvt. Ltd.)
U/s. 120-B, 120-B/ 409/420 IPC,
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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Advocate Ms. Tarannum Cheema for CBI.

Ld. Counsel Sh. Vijay Aggarwal for applicant/accused Devendra Darda.

APPLICATION BY AND ON BEHALF OF THE APPLICANT/ACCUSED DEVENDRA DARDA, PRAYING THIS HON'BLE COURT FOR RELEASE OF FDR.

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Ld. Counsel Sh. Vijay Aggarwal very fairly stated that present applications may be accordingly put up on some other date.

Heard. Considered.

As prayed, the present application be now put up on 20.08.2020 for consideration.

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BHARAT
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Date: 2020.07.29 12:01:45 +05'30'

(Bharat Parashar)
Special Judge, (PC Act)
(CBI)/RACC/ND
29.07.2020.

CC No. 252/2019 (Old CC Nos. 94/2016 & 07/15)
RC No. 219 2014 E 0025
Branch: CBI/EO-I/New Delhi
CBI Vs. M/s Adhunik Corporation Ltd. & Ors.
U/s. 120-B r/w Section 420/468/471 IPC

29.07.2020

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Advocate Ms. Tarannum Cheema for CBI.

Sh. Vikas Garg, AR on behalf of A-1 M/s Adhunik Corporation Ltd. A-2 Nirmal Kumar Agarwal.

Ld. Counsels Sh. Vijay Aggarwal, Sh. Vijay Gupta, Sh. Mudit Jain and Sh. Nagesh Kumar for A-1 M/s Adhunik Corporation, A-2 Nirmal Kumar Agarwal and A-3 Mahesh Kumar Agarwal.

APPLICATION DATED 20.07.2020 BY AND ON BEHALF OF THE APPLICANT/ACCUSED NO. 1 M/S ADHUNIK CORPORATION LTD. THROUGH ITS AUTHORIZED SIGNATORY FOR REQUESTING THE COURT

**TO DECIDE THE OBJECTION FORTHWITH RAISED BY THE ACCUSED
QUA THE DOCUMENTS MARKED AS EXHIBIT BY THE PROSECUTION
WITNESS IN EVIDENCE.**

Arguments on the present application have been heard from both the sides.

Ld. Counsel Sh. Vijay Aggarwal submits that in support of his arguments,
he will file his written submissions during the course of day.

Considered. Allowed.

**Matter be now put up for Orders on the present application of A-1
M/s Adhunik Corporation Ltd on 07.08.2020.**

A scanned signed copy of this order is being sent to Sh. Mukesh JJA,
Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi
District Courts.

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**BHARAT
PARASHAR**

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Date: 2020.07.29 12:00:54
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**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
29.07.2020**

CC No. 105/2019 (old CC Nos. 8532/2016 & 06/15)
RC No. 219 2012 E 0010
Branch: CBI/EOU-IV/New Delhi
CBI Vs. Manoj Kumar Jaiswal & Ors.
(M/s JLD Yavatmal Energy Ltd.)
U/s. 120-B, 120-B/ 409/420 IPC & Sec. 13(1) (c)/13 (1) (d) P.C. Act 1988

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Ld. Counsel Sh. Vijay Aggarwal for applicant/accused Vijay Darda.

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CC No. 105/2019 (old CC Nos. 8532/2016 & 06/15)

RC No. 219 2012 E 0010

Branch: CBI/EOU-IV/New Delhi

CBI Vs. Manoj Kumar Jaiswal & Ors.

(M/s JLD Yavatmal Energy Ltd.)

U/s. 120-B, 120-B/ 409/420 IPC; & Sec. 13(1) (c)/13 (1) (d) P.C. Act 1988

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Date: 2020.07.29 11:58:25
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(Bharat Parashar)
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